

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 79 of 2023)

IN THE MATTER OF:**Hari Prakash****.... Applicant****Versus****Uttam Sugar Mills Ltd.,****Libberhedi & Ors.****..... Respondents****INDEX**

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Filed By:



Saurabh Jain

Date: 27.05.2024

Place: New Delhi

Counsel for Respondent No.9

Uttaranchal Pulp & Paper Mills Pvt. Ltd.

418, Lawyers Chamber

M.C. Setalvad Block

Supreme Court, Delhi 110001

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BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 79 of 2023)

IN THE MATTER OF:**Hari Prakash****.... Applicant****Versus****Uttam Sugar Mills Ltd.,****Libberhedi & Ors.****..... Respondents****ADDITIONAL REPLY FILED BY THE RESPONDENT NO.9,****M/S UTTARANCHAL PULP & PAPER MILLS (P) LTD.****MOST RESPECTFULLY SHOWETH:**

1. That the Respondent No.9 i.e. M/s Uttaranchal Pulp & Paper Mills (P) Ltd. [hereinafter referred to as the "answering Respondent"] is filing its additional reply in terms of the permission granted by this Hon'ble Tribunal vide Order dated 14.05.2024.
2. That in the reply filed earlier by the answering respondent, few facts and information were inadvertently left out to be included and therefore, the answering Respondent through the present additional reply, are bringing on record the relevant facts and documents concerning the Respondent herein.

3. That as per the previous consent dated 03.07.2019 received from UKPCB, the answering respondent was granted permission for manufacturing of craft paper of upto 2550 MT per month (85 TPD). Thereafter, vide Consent dated 19.03.2020, the permission for manufacturing craft paper was revised and increased to 4200 MT per month (140 TPD).

True copy of the previous consent dated 03.07.2019 from UKPCB showing permission for manufacturing of craft paper of upto 2550 MT per month is annexed herewith as **Annexure – R9/A1**.

True copy of the revised consent dated 19.03.2020 from UKPCB showing permission for manufacturing of craft paper of upto 4200 MT per month is annexed herewith as **Annexure – R9/A2**.

4. That as per the No-Objection Certificate issued by the Central Ground Water Authority for Ground water abstraction, the answering respondent was granted with NOC for withdrawal of ground water to the tune of 770 cu. m /day and not exceeding 2,54,258 cu. m /year through the two existing tube wells.

It is submitted that the ground water extracted by the answering respondent for the year 2023-2024 was well below the maximum permissible limit i.e. 1,84,513 cu. m /year, which is recorded in the monthly record of Ground water abstraction.

However, as an abundant caution, the answering Respondent have been advised for enhancement for Ground water extraction and in this regard, further steps are being taken for enhancement for extraction of ground water.

True copy of the No-Objection Certificate issued by the Central Ground Water Authority for Ground water abstraction is annexed herewith as **Annexure – R9/A3**.

True copy of the monthly record of Ground water abstraction for the year 2023-24 is annexed herewith as **Annexure – R9/A4**.

5. That the data for water consumption for the earlier years is as under:

S.No.	Financial Year	Ground Water Received (KL / month)	Consumption
1.	2019-20	250535.00	250535.00
2.	2020-21	242012.00	242012.00
3.	2021-22	222672.00	222672.00

Bare reading of the same shows that the same is less than the maximum permitted limit i.e. not exceeding 2,54,258 cu. m /year.

The said figures have been audited as per the guidelines of Central Ground Water Authority through PHD Chamber of Commerce and Industry, vide Audit Report dated 17.12.2022.

True copy of the relevant portion of the Audit Report dated 17.12.2022 showing the ground water consumption for FY 2019-20,

FY 2020-21 and FY 2021-22 is annexed herewith as Annexure – R9/A5.

6. That with regard to the Effluent Treatment Plant (ETP), it is submitted that the Central Pulp and Paper Research Institute, Saharanpur had submitted a Technical Report regarding the adequacy of the existing ETP for the purpose of revising the production from 85 TPD to 140 TPD.

The capacity of the Equalization Tank installed is 126 m³ with a retention time of 2.1 hours, meaning thereby that the capacity of the Equalization Tank is 1440 KLD.

As per the report, the existing ETP, (consisting of Oil Trap, equalization tank, primary clarifier-I and primary clarifier-II, diffused aeration tank, secondary clarifier, treated water tank, tertiary treatment system (Pressure Sand Filter & Carbon Sand Filter) and sludge drying beds & De-canter), is sufficient and adequate to handle and treat the expected effluent volume and BOD load from proposed production capacity to 140 TPD to the acceptable discharge norms, provided that the ETP is operated under optimum condition on regular basis.

Accordingly, the treated effluent is being discharged as per the revised production capacity.

True copy of the Technical Report submitted by Central Pulp and Paper Research Institute, Saharanpur is annexed herewith as Annexure – R9/A6.

7. That further, as per the response affidavit filed by UKPCB, the ETP inlet and outlet samples, collected from the answering Respondent, were found within the prescribed discharge norms. It is further mentioned in the said affidavit that domestic waste water from nearby villages is also being directed into the Sheela drain.
8. That with regard to the apprehension that to dilute TDS from 5732 mg/l to 440 mg/l is by addition of fresh water, it is submitted that no fresh water is added for dilution or reduction of TDS at any stage of ETP unit. The Unit is fully complying with the consented discharge norms. Since, the effluent water passes through different stages of ETP, the sludge gets settled down at every stage due to which the TDS also gets reduced at every stage and the discharge norms are achieved at the final stage.
9. That further, it is submitted that the answering respondent is ready and willing to comply with the recommendations as given in the joint inspection report.

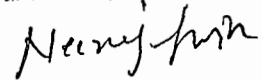
PRAYER

It is therefore, most respectfully prayed that this Hon'ble Commission be pleased to:

- A. Allow the Additional Reply filed by Respondent no.9, M/s. Uttaranchal Pulp & Paper Mills (P) Ltd. to be taken on record.
- B. Dismiss the Original Application being O.A. No, 79 of 2023 titled as "Hari Prakash vs. Uttam Sugar Mills Ltd., Libberhedi & Ors." in so far it relates with the answering Respondent No.9, M/s. Uttaranchal Pulp & Paper Mills (P) Ltd.
- C. Any other order, relief or direction which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

Prayed Accordingly,

For Uttaranchal Pulp & Paper Mills (P) Ltd.



Director

M/s Uttaranchal Pulp & Paper Mills (P) Ltd.

(Respondent No.9)

through

Counsel

Dated: 27.05.2024

Place: New Delhi


Saurabh Jain

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
(Original Application No. 79 of 2023)

IN THE MATTER OF:

Hari Prakash

.... Applicant

Versus

Uttam Sugar Mills Ltd.,
Libberhedi & Ors.

.... Respondents

AFFIDAVIT

I, Neeraj Jain, aged about 48 years, s/o. Sh. Pramod Kumar Jain, director of M/s. Uttaranchal Pulp & Paper Mills (P) Ltd., having its Unit at: Khasra No, 29, 2nd KM Stone Mangalore, Village Mundet, Roorkee, District Haridwar, Uttarakhand (the Respondent No.9 herein), presently at Delhi, do hereby solemnly affirm state as under:

1. That I am the director of M/s. Uttaranchal Pulp & Paper Mills (P) Ltd. (the Respondent No.9 herein) and being acquainted with the facts and circumstances of the case am able to depose thereto.
2. That the contents of accompanying additional reply have been drafted by my counsel under my instructions. I have read and understood the same, which are true and correct.
3. That the annexures/documents which are being filed along with the accompanying additional reply are true copies of their respective originals.

For Uttaranchal Pulp & Paper Mills (P) Ltd.

27 MAY 2024

Neeraj Jain
DEPONENT Director

Verification

27 MAY 2024

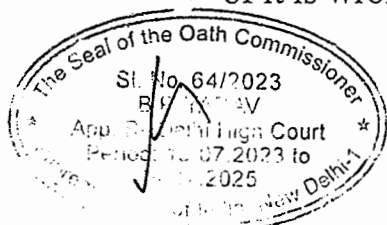
Verified at Delhi on this 27 day of May, 2024 that the contents of my above affidavit are true and correct to the best of my knowledge. No part of it is wrong and nothing material has been concealed there from.

CERTIFIED TRUE COPY OF THE AFFIDAVIT DEPONENT
 Shri/Smt./Km./M./D/O. *Neeraj Jain* For Uttaranchal Pulp & Paper Mills (P) Ltd.
 S/o. *M. D. Jain* aged about *48* years
 R/o. *29, 2nd KM Stone Mangalore, Village Mundet, Roorkee, District Haridwar, Uttarakhand*
 Identified by Shri/Smt./Km./M./D/O. *Neeraj Jain*
 has solemnly affirmed before me at New Delhi on *27/5/24* as *Neeraj Jain* which have been read & explained & are true & Correct to his/her Knowledge.

Neeraj Jain
DEPONENT Director

33/5/24

IDENTITY THE EXECUTANT/DEPONENT WHO WAS SIGNED IN THE PRESENCE OF





HEAD OFFICE
Uttarakhand Environment Protection and Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahasradhara Road, Dehra Dun (Uttarakhand)
Web: www.ueppcb.gov.in E-mail: ueppcb@ueppcb.com

UEPCCB/HO/Con-U-34/2019/ 1558

Date: 23/12.2019
REGD. POST

To,
M/s Uttaranchal Pulp and Paper Mills Pvt. Ltd,
Khasra No.-29, 2 Km. Manglore-Deoband Road,
Vill-Mundet, Roorkee, Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID - 16123	Inward ID -243889
CCA (Renewal)	Date : 03.07.2019
Consent No.	

CCA is hereby granted to M/s Uttaranchal Pulp and Paper Mills Pvt. Ltd located at Khasra No.-29, 2 Km. Manglore-Deoband, Road, Vill-Mundet, Roorkee, Distt- Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2020 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 1.08 Crs :-

S. No.	Last CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Craft Paper	2550 MT	Craft Paper	2550 MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	546 (100% recyclable)	546 (100% recyclable)
Sewage	3.5	3.5

- (ii) Trade Effluent Treatment and Disposal :- The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage +of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

1	pH	Between	5.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

- (iv) **Sewage Treatment and Disposal** :- The applicant shall provide appropriate treatment to the domestic waste water and disposed it as per prescribed standards.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	Boiler (8TPH) x 1	30	Husk	40 Ton/day	Multi Cyclone Dust Collector	150mg/NM ³
2	DGSet (82.5KVA) x 1	2	Diesel	17 Ltr/Hr	Acoustic Enclosure	-
3	DGSet (200KVA) x 1	3	Diesel	40 Ltr/Hr	Acoustic Enclosure	-

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) Number of authorization and date of issue : _____
- (ii) The Factory Manager of M/s Uttaranchal Pulp & Paper Mills Ltd., Haridwar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 5.1	0.500	Recyclable

- (iv) The authorization shall be in force for a period upto 31.03.2020.
- (v) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
 - (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
 - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for manufacturing of craft paper using waste paper as raw material only.
 6. **Compulsory documents to be submitted by the Industry/Unit :-**
 - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.


Member Secretary

Copy to: **Regional Officer, Uttarakhand Environment Protection and Pollution Control Board, Roorkee, Distt- Haridwar** for information and compliance of the same.


Chief Environment Officer

Annexure

Specific Conditions:

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under **Section-3 of Cess Act**.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
9. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
10. Unit shall ensure manifest system in **Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of **90 days**.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The unit shall install water meter install water use/recycle point and also at discharge point.
14. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.
15. In case of non compliance of this CCA, the bank guarantee no. 2514ILG000616 of ₹ 5Lacs (Punjab National Bank, Muzaffarnagar) which is valid upto 15.06.2020 shall be forfeited in favour of the Board.
16. The treated effluent from ETP should meet effluent discharge standards as notified under the **Environment (Protection) Rules, 1986**.
17. Unit should maintain the connectivity of RTMS and flow meter for submission of real time online data to CPCB/SPCB and provide other requisite details for 24x7 online data submission.

General Conditions:

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and **chemical analysis of hazardous waste sample** and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with **R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** shall be submitted to the Board.


Chief Environment Officer


True Copy

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UKPCB



HEAD OFFICE

Uttarakhand Pollution Control Board

"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)

Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

UKPCB/HO/Con-U-34/2020/ 649

Date: 21 08.2020

REGD. POST

To,

M/s Uttaranchal Pulp and Paper Mills Pvt. Ltd,
Khasra No.-29, 2 Km. Manglore-Deoband Road,
Vill-Mundet, Roorkee, Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID - 16123	Inward ID -265483
CCA (Renewal)	
Consent No.40504	Date : 19.03.2020

CCA is hereby granted to M/s Uttaranchal Pulp and Paper Mills Pvt. Ltd located at Khasra No.-29, 2 Km. Manglore-Deoband Road, Vill-Mundet, Roorkee, Distt- Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2025 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 20.77 Crs :-

S. No.	Last CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Craft Paper	4200 MT	Craft Paper	4200 MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	546.5	546.5
Sewage	3.5	3.5

- (ii) Trade Effluent Treatment and Disposal :- The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage +of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

UKPCB

1	pH	Between	5.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27 ⁰ C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

- (iv) **Sewage Treatment and Disposal** :- The applicant shall provide appropriate treatment to the domestic waste water and disposed it as per prescribed standards.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	Boiler (8TPH) x 1	30	Husk	40 Ton/day	Multi Cyclone Dust Collector	150mg/NM ³
2	DGSet (82.5KVA) x 1	2	Diesel	17 Ltr/Hr	Acousitic Enclosure	-
3	DGSet (200KVA) x 1	3	Diesel	40 Ltr/Hr	Acoustic Enclosure	-
4	Boiler (12TPH) x 1	30	Husk	90 Ton/day	Multi Cyclone Dust Collector	150mg/NM ³

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) The **Factory Manager of M/s Uttaranchal Pulp & Paper Mills Ltd., Haridwar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	0.500	Recyclable

- (iii) The authorization shall be in force for a **period upto 31.03.2025**.
- (iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :-

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

5. This CCA is valid for manufacturing of craft paper using waste paper as raw material only.

6. **Compulsory documents to be submitted by the Industry/Unit :-**

- (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and **Third Party Audit Report**.
- (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986**.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.


7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** will result in legal action under the aforesaid Acts and Rules.


Member Secretary

Copy to: **Regional Officer (I/c), Uttarakhand Pollution Control Board, Roorkee, Distt-Haridwar** for information and compliance of the same.


Environment Engineer

UKPCB

Annexure


Specific Conditions:

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under **Section-3 of Cess Act**.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
9. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
10. Unit shall ensure manifest system in **Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of **90 days**.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The unit shall install water meter install water use/recycle point and also at discharge point.
14. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.
15. In case of non compliance of this CCA, the bank guarantee no. 2514ILG000616 of ₹ 5Lacs (Punjab National Bank, Muzaffarnagar) which is valid upto 15.06.2020 shall be forfeited in favour of the Board.
16. The treated effluent from ETP should meet effluent discharge standards as notified under the Environment (Protection) Rules, 1986.
17. Unit should maintain the connectivity of RTMS and flow meter for submission of real time online data to CPCB/SPCB and provide other requisite details for 24x7 online data submission.

General Conditions:

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** shall be submitted to the **Board**.


Environment Engineer


True Copy



MEMBER SECRETARY

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

File No: - 21-4/499/UT/IND/2017 - 710

NOC No: - CGWA/NOC/IND/ORIG/2018/3378

Date: - 19 APR 2018

To,

M/s Uttranchal Pulp And Paper Mills Private Limited
Manglore Deoband Road, Village Mundet,
Block Narsan, District Haridwar – 249406
Uttarakhand

Sub:- NOC for ground water withdrawal to M/s Uttranchal Pulp And Paper Mills Private Limited, in respect of their existing Paper and Pulp manufacturing unit located at Manglore Deoband Road, Village Mundet, Block Narsan, District Haridwar, Uttarakhand – reg.

Refer to your application for grant of NOC for ground water withdrawal dated 20/05/2017. Based on recommendations of Regional Director, Central Ground Water Board, Uttarakhand Region, Dehradun vide his letter dated 22/01/2018 and further deliberations on the subject, the NOC of Central Ground Water Authority for ground water withdrawal is hereby accorded to **M/s s Uttranchal Pulp And Paper Mills Private Limited, in respect of their existing Paper and Pulp manufacturing unit located at Manglore Deoband Road, Village Mundet, Block Narsan, District Haridwar, Uttarakhand.** The NOC is valid from 20/03/2018 to 19/03/2020 and is subject to the following conditions:-

1. The firm may abstract **770 cu.m/day** of ground water (and not exceeding **2,54,258 cu.m/year**), through two (2) existing tube wells only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. Both the wells shall be fitted with digital water meter by the firm at its own cost and monthly ground water abstraction data shall be recorded in a log book. Compliance to this condition shall be reported within one month from the date of issue of this letter.
3. **M/s Uttranchal Pulp And Paper Mills Private Limited**, in consultation with the Regional Director, Central Ground Water Board, Uttarakhand Region, Dehradun shall implement ground water recharge measures atleast to the tune of **8,56,745 cu.m/year** as proposed, for augmenting the ground water resources of the area within six months from the date of issue of this letter. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of construction of the same shall be furnished immediately to the Regional Director, Central Ground Water Board, Uttarakhand Region, Dehradun for verification under intimation to this office.

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone : (011) 23383561 Fax : 23382051, 23386743

Website: www.cgwa.noc.gov.in

स्वच्छ सुरक्षित जल - सुन्दर खुशहाल कल

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5. The firm, at its own cost, shall construct one (1) observation well (piezometer) at suitable location and install digital water level recorder having telemetry system for monthly ground water level monitoring in consultation with the Central Ground Water Board, Uttarakhand Region, Dehradun. The firm shall share the user ID and password with the Regional Director, Central Ground Water Board, Uttarakhand Region, Dehradun.
6. The ground water quality shall be monitored once in a year (during pre monsoon period).
7. The monitoring data in respect of S. No. 2, 5 & 6 shall be submitted to Regional Director, Central Ground Water Board, Uttarakhand Region, Dehradun on regular basis at least once in a year.
8. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
9. Action taken report in respect of S. No. 1 to 8 shall be submitted to CGWA within one year period.
10. This NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.
11. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.
12. The firm shall report self compliance online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
13. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
14. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.



Member Secretary

Copy to:

1. The Member Secretary, Uttarakhand Environment Protection & Pollution Control Board, 29/20, Nemi Road, Dehradun-248001, Uttarakhand with a **request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Haridwar, Uttarakhand.**
2. The District Magistrate, District Haridwar, Uttarakhand for necessary action.
3. The Regional Director, Central Ground Water Board, Uttarakhand Region, Dehradun. This has reference to your recommendation dated 22/01/2018.
4. Guard File 2017-18.



Member Secretary



(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Uttranchal Pulp And Paper Mills Private Limited Manglore Deoband Road Village Mundet		
Project Address:	Uttranchal Pulp And Paper Mills Private Limited, Manglore Deoband Road, Village Mundet		
Village:	Mundet	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	M/s Uttranchal Pulp And Paper Mills Private Limited, 2nd Km, Manglore-deoband Road, Village Mundet, Narsan, Haridwar, Uttarakhand - 247656		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. NOC No.:	CGWA/NOC/IND/REN/1/2023/7822	2. Date of Issuance	10/05/2023										
3. Application No.:	21-4/499/UT/IND/2017	4. Category: (GWRE 2020)	Safe										
5. Project Status:	Existing Ground Water	6. NOC Type:	Renewal										
7. Valid from:	20/03/2023	8. Valid up to:	19/03/2026										
9. Ground Water Abstraction Permitted:													
Fresh Water		Saline Water		Dewatering		Total							
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year						
770.00	254255.00												
10. Details of ground water abstraction /Dewatering structures													
Total Existing No.:2							Total Proposed No.:0						
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu	
Abstraction Structure*	0	0	2	0	0	0	0	0	0	0	0	0	
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps													
11. Ground Water Abstraction/Restoration Charges paid (Rs.):	1525548.00												
12. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism						
							Manual	DWLR**	DWLR With Telemetry				
**DWLR - Digital Water Level Recorder	2						0	1	1				

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is/are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCE list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

CENTRAL GROUND WATER AUTHORITY
 Department of Water Resources, River Development and Ganga Rejuvenation
 Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

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Table-II: Ground Water Abstraction Record From April 2023 to March 2024

23

Water Extraction Sheet 2023-24			
Month	Consumption from Borewell - I (m ³ /month)	Consumption from Borewell-II (m ³ /month)	Total consumption in a month (m ³ /month)
April	19809.00	3332.00	23141.00
May	21399.00	2520.00	23919.00
June	22120.00	3270.00	25390.00
July	14555.00	1971.00	16526.00
August	19744.00	2270.00	22014.00
September	14356.00	1602.00	15958.00
October	5747.00	1751.00	7498.00
November	7600.00	2143.00	9743.00
December	8892.00	2483.00	11375.00
January	7061.00	2216.00	9277.00
February	6525.00	2226.00	8751.00
March	8081.00	2840.00	10921.00
Total Consumption (Kl/annum)	155889.00	28624.00	184513.00


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WATER AUDIT REPORT

As per the guidelines of CGWA

MINISTRY OF JAL SHAKTI

AT

M/s UTTRANCHAL PULP & PAPER MILLS PRIVATE
LIMITED

KHASRA NO. 29, VILLAGE MUNDET, MANGLORE –
DEOBAND ROAD, MANGLORE, DISTT. HARIDWAR
(UTTRAKHAND)



BY

PHD Chamber of Commerce and Industry
PHD House, 4/2 Siri Institutional Area
August Kranti Marg, New Delhi-110016
Email: piyush@phdcci.in
Website: www.phdcci.in

December 2022

CERTIFICATE

We certify the following:

- The report is based on the data collected at site during the audit and the information provided by Uttaranchal Pulp & Paper Mills Pvt Ltd.
- The data collection has been carried out diligently and truthfully.
- All data measuring devices used by the team are in good working condition, have been calibrated and have valid certificate from the authorized approved agencies and tampering of such devices has not occurred.
- All reasonable professional skills, care and diligence have been taken in preparing the water audit report and the contents thereof are a true representation of the facts and figures.

PHD Chamber of Commerce and Industry





Dr. Ranjeet Mehta

(Deputy Secretary General, PHDCCI)

EXECUTIVE SUMMARY

This report is an attempt of PHDCCI to provide an overview of the water distribution system and water usage at Uttaranchal Pulp & Paper Mills Pvt Ltd Village Mundet, Haridwar. The report highlights the major water sources, consumption area, wastewater treatment facilities and available water saving opportunities in the plant. A set of recommendations which will assist in improving water efficiency has also been highlighted in this report. This report has emerged after a detailed water audit conducted by PHDCCI in plant from 07/12/2022 to 08/12/2022.

Project Title:		PHDCCI Report Number:	
Water Audit at Uttaranchal Pulp & Paper Mills Pvt Ltd Manglore Haridwar		2022/WA/PHDCCI/208	
Client:			
Uttaranchal Pulp & Paper Mills Pvt Ltd Manglore Haridwar			
Contact Person:			
Mr. Ritesh Bansal (Manager Accounts)			
Date of Audit:		Source of Water:	
07/12/2022 – 08/12/2022		Groundwater	
Date of this Report:		Date of Approval:	
17/12/2022		17/12/2022	
Work Carried out by: (Team Composition)	Rohit Dutt Paliwal Deenbandhu Sharma Mohd. Javed	Team Leader Team Member Team Member	No distribution of report without permission from client: Uttaranchal Pulp & Paper Mills Pvt Ltd
Final Report Approved:	 		Date: 17/12/2022
	Dr. Ranjeet Mehta Deputy Secretary General, PHDCCI Rohit Dutt Paliwal, Lead Auditor – Water Audit		

4. Assessment of Present Water Usage

4.1 PLANT WATER CONSUMPTION TRENDS (LAST 3 YEARS)

The source of Uttaranchal Pulp & Paper Mills Pvt Ltd Village Mundet, Haridwar is through Ground Water supplied from Borewells. Water is extracted and stored in 80 KL Cemented Tank. Collected water in Cemented Tank supplied by pump to Plant Process, Utility and Domestic of Plant. Fire Hydrant pumps are also connected to same Cemented Tank.

Table 1: Details of water tanks in the plant premises

Storage Tanks	Location	Numbers	Capacity (in KL)	Meter
Overhead Tank				
O1	Near Boiler	1	80	Yes

Groundwater and Supply Water after extraction is supplied to various areas such as Plant for processes, Domestic consumption and Utilities etc. The water withdrawal and consumption pattern for three years at all the consumption areas are shown below tables:

Table 2: Water Withdrawal and Consumption for FY 2019-20

Year	Month	Ground Water Received (KL/month)	Consumption
2019	Apr-20	21607	21607
2019	May-20	22311	22311
2019	Jun-20	20412	20412
2019	Jul-20	18341	18341
2019	Aug-20	21805	21805
2019	Sep-20	21775	21775
2019	Oct-20	20442	20442
2019	Nov-20	20689	20689
2019	Dec-20	22765	22765
2020	Jan-21	23411	23411
2020	Feb-21	21724	21724
2020	Mar-21	15253	15253
Total		250535.00	250535.00

Table 3: Water Withdrawal and Consumption for FY 2020-21

Year	Month	Ground Water Received (KL/month)	Consumption
2020	Apr-20	7045	7045
2020	May-20	23283	23283
2020	Jun-20	20723	20723
2020	Jul-20	23441	23441
2020	Aug-20	22720	22720
2020	Sep-20	22741	22741
2020	Oct-20	22296	22296
2020	Nov-20	22144	22144
2020	Dec-20	21965	21965
2021	Jan-21	17042	17042
2021	Feb-21	15408	15408
2021	Mar-21	23204	23204
Total		242012.00	242012.00

Table 4: Water Withdrawal and Consumption for FY 2021-22

Year	Month	Ground Water Received (KL/month)	Consumption
2021	Apr-21	21058	21058
2021	May-21	14966	14966
2021	Jun-21	19262	19262
2021	Jul-21	21394	21394
2021	Aug-21	3339	3339
2021	Sep-21	8770	8770
2021	Oct-21	22985	22985
2021	Nov-21	22497	22497
2021	Dec-21	23122	23122
2022	Jan-22	22260	22260
2022	Feb-22	20845	20845
2022	Mar-22	22174	22174
Total		222672.00	222672.00

4.2 WATER SOURCES

The main source water usage at Uttaranchal Pulp & Paper Mills Pvt Ltd Village Mundet, Haridwar is water received from ground water through Borewells the details of water supply source are mentioned below:

Table 5: Details of Tubewells and Other Water Sources

Sr. No.	Type of Structure	Location	Mode of lift	HP of Pump
1	BoreWell-1	Near RO	Submersible	7.5
2	BoreWell-2	Near Paper Machine	Submersible	2

4.3 WATER SUPPLY & DISTRIBUTION DETAILS

A water network diagram provides a schematic (simplified) representation of facility's water distribution system from the water or point of entry (to the facility) to points of water consumption. In Uttaranchal Pulp & Paper Mills Pvt Ltd Village Mundet, Haridwar. The source of Uttaranchal Pulp & Paper Mills Pvt Ltd Village Mundet, Haridwar is through Ground Water supplied from Borewells. Water is extracted and stored in 80 KL Cemented Tank. Collected water in Cemented Tank supplied by pump to Plant Process, Utility and Domestic of Plant. Fire Hydrant pumps are also connected to same Cemented Tank. The Water Network diagram of Uttaranchal Pulp & Paper Mills Pvt Ltd Village Mundet, Haridwar is shown below.

4.5 WATER METERING & MONITORING SYSTEM

Monitoring is the most important prerequisite for efficient water management. Thus, in the water supply network, it is necessary to have a robust system of monitoring. During the audit, the available flow meters were identified, and their working conditions were checked.

Table 6: Measurement at source through Ultrasonic Flow meter

Source	Flow	Running Hours	Total water extracted (KL/day)
Borewell-1	42.6	11	468.6
Borewell-2	14.2	10	142
Total (Round off)			610.6

From above it is observed that the total withdrawal from Tubewell is of 610.6 KL/Day which below from the the total daily limit of 770 KL/Day as per CGWA notifications.

The break up for water consumption in different area is provided in below tables and pie chart:

Table 7: Area Wise Water Consumption in the Plant

Area of Water Consumption	Quantity (KL)	Percentage (%)
Industrial Process	560	91.71
Domestic	20.6	3.37
Utility (Boiler)	30	4.91
Total	610.6	100

As evident from the area wise water consumption table, the major water consumption area in the plant are Industrial Process, Boiler and Domestic.


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Technical Report**On**

**ADEQUACY OF EXISTING ETP FOR TREATMENT
OF EFFLUENT TO BE GENERATED FROM
PROPOSED PRODUCTION CAPACITY I.E. 140 TPD
KRAFT PAPER USING 100% WASTE PAPER**

At

**UTTRANCHAL PULP & PAPER MILLS (P) LTD.
VILLAGE: MUNDENT, ROORKEE, HARIDWAR (U.K.)**

By

**Central Pulp and Paper Research Institute,
Saharanpur- 247001(U.P)**

March, 2019

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1.0 BACKGROUND OF THE MILL:

Uttranchal Pulp & Paper Mills (P) Limited is located at Village Mudent, Manglor, District- Haridwar, Uttarakhand is a waste paper based kraft paper mill. The mill was established in the year 2008. At present the mill is producing around 85 TPD kraft paper using 90% Indigenous waste paper and 10 % Imported waste paper as per quality requirement. The kraft paper produced having GSM ranges from 120 to 250 and BF from 16 to 22. The mill has a single paper machines for kraft paper production.

2.0 PROPOSED CAPACITY EXPANSION

In view of increased market demand and also to improve the economy, mill proposes to expand its present production capacity from 85 TPD to 140 TPD Kraft paper using 100 % waste paper only. The necessary modification in pulp and paper machine will be made to increase the paper production by 55 TPD.

3.0 OBJECTIVE OF THE REPORT

The aim of the present report is to assess the adequacy of existing Effluent Treatment Plant for treatment of waste water to be generated from proposed capacity expansion i.e. from 85 to 140 TPD to meet the discharge standards stipulated by regulatory authority as given below.

Dr. P. S. E. Chakraborty
12/12/19

P. S. E. Chakraborty
12/12/19

Sr. No.	Parameter	Discharge Norms
1	pH	6.5– 8.5
2	TSS, mg/l	< 100
3	COD, mg/l	< 250
4	BOD, mg/l	< 30

The report is prepared on the basis of analysis of effluent samples collected by CPPRI scientist during the visit to the mill on 26.02.2019 and information provided by the mill regarding production capacity, process operation, ETP design specifications at existing and after proposed capacity expansion.

4.0 MANUFACTURING PROCESS

Waste Paper based Pulp & Paper making is a relatively simple process with reduced environmental impact. The mill's manufacturing process mainly include:

Slushing of waste paper

- Hydra Pulper of 12 m³ capacity is used for slushing of waste paper and no chemical is added in pulper and the pulp is transferred to storage chest.

Stock Preparation

- The waste paper pulp is cleaned and screened through a combination of High Density Cleaner, Turbo separator, Decker etc. followed by refining as per product quality requirement.

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 12/3/19

- The refined pulp is mixed with chemicals, additives and dyes to achieve desired product specifications.

Paper Making

- The pulp stock after passing through centricleaners and slotted screen is directed to paper machine for production of paper.

The flow sheet of paper manufacturing process is indicated in Fig.- 1.

5.0 FRESH WATER CONSUMPTION:

The mill has two submersible bore well (equipped with magnetic flow meter) for extraction of the ground water to meet water requirement of mill for manufacturing of 85 TPD kraft paper. The same bore well will also be sufficient for proposed capacity expansion. The fresh water is collected first in a reservoir of 80 m³ capacity before distribution to the different process of the mill. Most of the process operation involved in the mill is completed with back water and fresh water is used only in Decker washer shower, paper machine showers, boilers etc. Based on the information provided by mill the existing fresh water consumption as well as after proposed expansion at Uttranchal Pulp & Paper Mills (P) Limited, Haridwar is given below:

Particulars	Fresh Water consumption	
	@Existing Production of 85 tpd*	@ Proposed Production of 140 tpd*
Pulp Mill, m ³ /d	Nil	Nil
Paper Machine, m ³ /d	645	995

M. K. E. dlay
12/31/19

S. P. Ghosh
12/21/19

Boiler, m ³ /d	40	75
Chemical preparation, m ³ /day	50	100
Miscellaneous	25	30
Total Water Consumption, m ³ /d	760	1,200
Total Water Consumption, m ³ / t paper	8.94	~ 8.6

* Figures provided by the mill

6.0 WASTE WATER GENERATION & ITS CHARACTERISTICS:

The waste water streams mainly from pulp mill and excess paper machine back water is collected in equalization tank followed by fiber recovery through primary clarifier -I & primary clarifier- II. After primary clarification I & II the effluent is further treated using biological treatment process (ASP) equipped with diffused aeration system. The characteristics of waste water after primary clarification going to aeration tank is collected by CPPRI Scientist on 26.02.19 and analyzed for assessment of ETP adequacy. The characteristic of effluent after primary clarifier is given below:

S. No.	Parameters	Values	
		@ 85 TPD (Existing)	@ 140 TPD (Proposed)*
1.	Waste water volume, m ³ /d	550	870
2.	pH	6.8	6.9
3.	TSS, mg/l	160	175
4.	COD, mg/l	2,180	2,215
5.	BOD, mg/l	915	925

* Expected pollution load

Not in E-allow
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7.0 EFFLUENT TREATMENT PROCESS:

The combined waste water generated from different process is collected in equalization tank for homogenization after passed through Oil trap. From equalization tank, the waste water is pumped through primary clarifier I & II for removal of suspended fibers. After primary clarifier-I a part of clarified effluent is recycled in the pulp mill and rest waste water is treated by Activated Sludge process. The aeration tank is provided with diffused aerators to maintain the dissolved oxygen level required to maintain the proper metabolic activity of microbial culture. In aeration tank, the essential nutrient in the form of Urea & DAP (BOD:N:P-100:5:1) is added for facilitating the growth of microorganisms. The overflow of aeration tank is further treated through secondary clarifier for removal of suspended active biomass. After secondary clarification the effluent is passed through tertiary treatment system i.e. Pressure sand Filter (02 Nos.) and Carbon Sand Filter (02 Nos.) and finally discharged to drain. A part of secondary clarifier underflow is recycled to the aeration tank to maintain desired level of active biomass. The underflow of primary clarifiers I & II along with excess secondary clarifier sludge is pumped to decanter & sludge drying beds for further disposal to board making units. The flow diagram of existing ETP is given in Fig.- 2 and photographs of various ETP units are indicated in Annexure- I. The specifications of existing ETP are given below:

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D.K. Singh
12/2/19

S. No.	Details	Dimensions
1.	Equalization Tank	6 m x 6 m x 3.5 m Capacity: 126 m ³
2.	Primary Clarifier-I	Ø 10.0 m x SWD 4.0 m Capacity: 314 m ³
3.	Primary Clarifier-II	Ø 8.0 m x SWD 3.25 m Capacity: 163 m ³
4.	Aeration Tank	20 m x 20 m x 3.25 m Capacity: 1,300 m ³
5.	Secondary Clarifier	Ø 9.0 m x SWD 3.25 m Capacity: 200 m ³
6.	Treated water tank	6 m x 5 m x 3.5 m Capacity: 105 m ³
7.	Tertiary Treatment System <ul style="list-style-type: none"> • Pressure Sand Filter (02 Nos.) • Carbon Sand Filter (02 Nos.) 	50 m ³ /hr each 50 m ³ /hr each
8.	Sludge Handling system <ul style="list-style-type: none"> • Sludge Drying beds (02 Nos.) • Decanter 	Total Capacity: 54 m ³ 5 m ³ /hr
9.	OCEMS and on line flow meter	Available

8.0 ADEQUACY OF EXISTING EFFLUENT TREATMENT PLANT FOR PROPOSED 140 TPD KRAFT PAPER PRODUCTION

The expected pollution load from proposed 140 TPD Kraft paper production using waste paper and considered for adequacy assessment of existing ETP is given below:

Waste load
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S. No.	Particulars	Value
1.	Proposed Paper Production, tpd	140
2.	Fresh water consumption, m ³ /day	1,200
3.	Effluent volume to ETP, m ³ /day	870 (~ 36 m ³ /hr)
4.	TSS, kg/day	152
5.	COD, kg/day	1927
6.	BOD, kg/day	805

ADEQUACY OF EXISTING ETP:

S. No.	Details	Dimensions	Remarks
1.	Equalization Tank Effluent flow: 60 m ³ /hr including recycling of back water to system	Capacity: 126 m ³ Retention time: 2.1 hrs 126 60 x 2.1 = 126	Adequate 126 m ³ / 2.1 = 60
2.	Primary Clarifier-I Effluent flow: 60 m ³ /hr including recycling of back water to system	Capacity: 314 m ³ Retention Time, hr: 5.2 Surface Area, m ² : 79 SOR, m ³ / m ² / day: 18.2	Adequate
3.	Primary Clarifier-II Effluent flow: 36 m ³ /hr	Capacity: 163 m ³ Retention Time, hr: 4.5 Surface Area, m ² : 50 SOR, m ³ / m ² / day: 17.2	Adequate
4.	Aeration Tank Effluent flow including recirculation 1045 m ³ / day = 43.5 m ³ /hr BOD load : 34 kg/hr	Capacity: 1,300 m ³ Retention Time, hr: 29.5 VLR, Kg BOD / m ³ / day : 0.62 Oxygen required, kg/hr : 70 Oxygen Available kg/ hr : 190 Blowers : 3 x 40 HP	Adequate for proposed capacity expansion to 140 TPD karft paper production
5.	Secondary Clarifier	Capacity: 200 m ³ Retention Time, hr: 4.6 hr Surface Area, m ² : 64 SOR, m ³ / m ² / day: 16.3	Adequate
6.	Treated water tank	Capacity: 105 m ³	Adequate

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14/3/19

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S.P.
12/3/19

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7.	Tertiary Treatment System <ul style="list-style-type: none"> • Pressure Sand Filter (02 Nos.) • Carbon Sand Filter (02 Nos.) 	50 m ³ /hr each 50 m ³ /hr each	Adequate
8.	Sludge Handling system <ul style="list-style-type: none"> • Sludge Drying beds (02 Nos.) • Decanter 	Total Capacity: 54 m ³ 5 m ³ /hr	Adequate
9.	OCEMS and on line flow meter	Available	Adequate

9.0 OPERATION & MAINTENANCE OF ETP

To achieve the designed performance from ETP, it is necessary to operate it under optimum conditions so as to meet the environmental discharge standards. Following are the suggested measures, the mill should adopt for proper and optimum operation of ETP:

- Ensure proper and optimum conditions as per the designed specification and manufacturer's instruction.
- Ensure proper addition of nutrients like urea & Di-ammonium phosphate in the aeration tank (BOD: N: P - 100:5:1).
- Maintain required level of MLSS concentration (2500-3000mg/l) in aeration tank by ensuring proper microbial growth.
- Maintain desired level of DO in the aeration tank (1-2 mg/l).
- Ensure periodic & timely withdrawal of sludge from the clarifiers.
- Proper maintenance of electric motors and pumps etc.

In addition to above, routine testing of pollutional parameters is essential to maintain desired performance of ETP. However, the mill has full-fledge ETP laboratory to analyze the required parameters. The parameters of concern and the frequency of their analyses advised are as under:

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Parameters	Frequency of analysis
pH	Daily
Suspended Solids	Daily
Total Dissolved Solids	Daily
COD	Daily
BOD	Daily
Effluent Flow	Daily by V notch

10.0 REMARKS:

- Based on design specifications and data provided by Uttranchal Pulp & Paper Mills (P) Limited, Haridwar, and pollution load assessed by CPPRI the existing ETP consisting Oil Trap, equalization tank, primary clarifier-I and primary clarifier-II, diffused aeration tank, secondary clarifier, treated water tank, tertiary treatment system (Pressure Sand Filter & Carbon Sand Filter) and sludge drying beds & De-canter (Fig.- 2) is sufficient & adequate to handle and treat the expected effluent volume & BOD load from proposed production capacity to 140 TPD to the acceptable discharge norms, provided the ETP is operated under optimum condition on regular basis.

Note:

- This is purely a technical opinion based on data and information provided by the mill and cannot be deemed to be a certificate for any legal implications.

Nitin Endlay
 P. R. NITIN ENDLAY
 Senior Project Director
 Environmental Management Division
 Central Pulp & Paper Mills, Haridwar
 Chhatarpur, A.P. 221001

Dr. Shivakant Sharma
 12/3/19
 Dr. SHIVAKANT SHARMA
 Director, C.A. & J. Cell
 Environmental Management Division
 CPPRI, Saharanpur

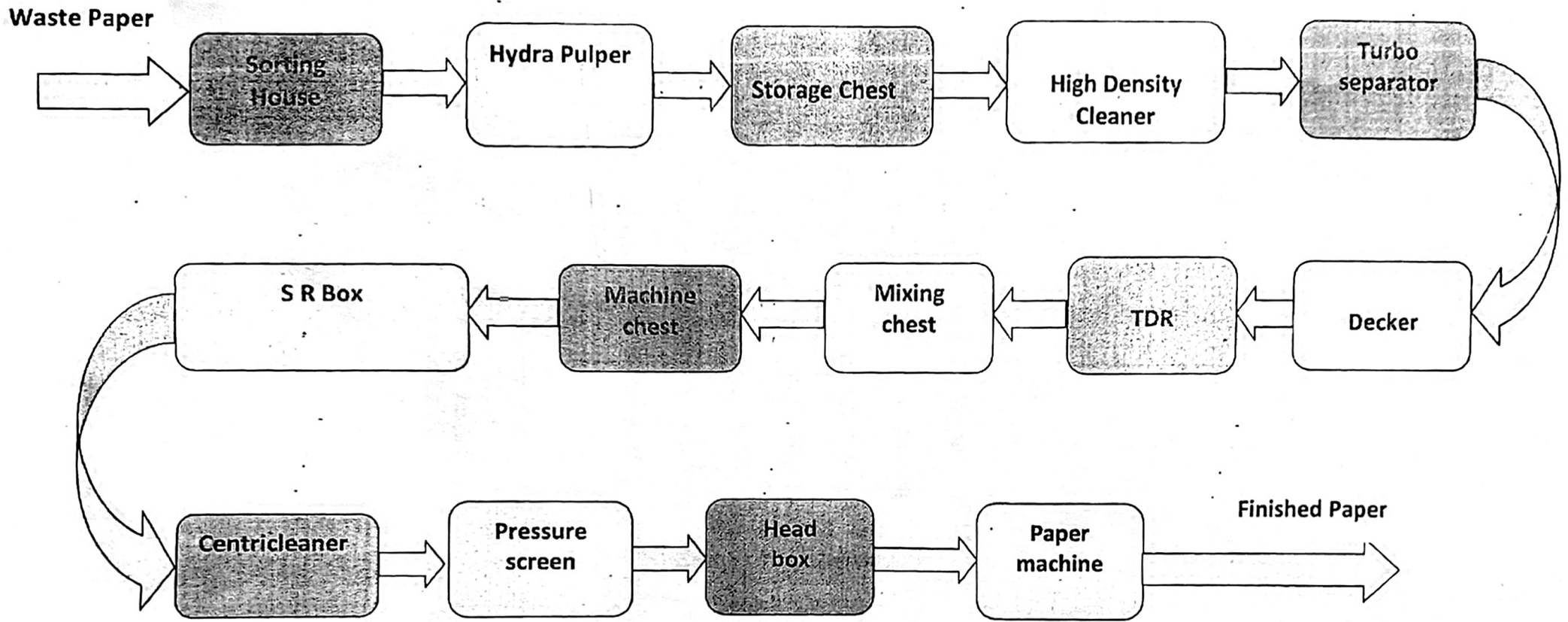


Fig.- 1, Layout of Paper Manufacturing Process at M/s Utranchal Pulp & Paper Mills (P)Ltd, Haridwar (U.K.)

M/S Utranchal Pulp & Paper Mills

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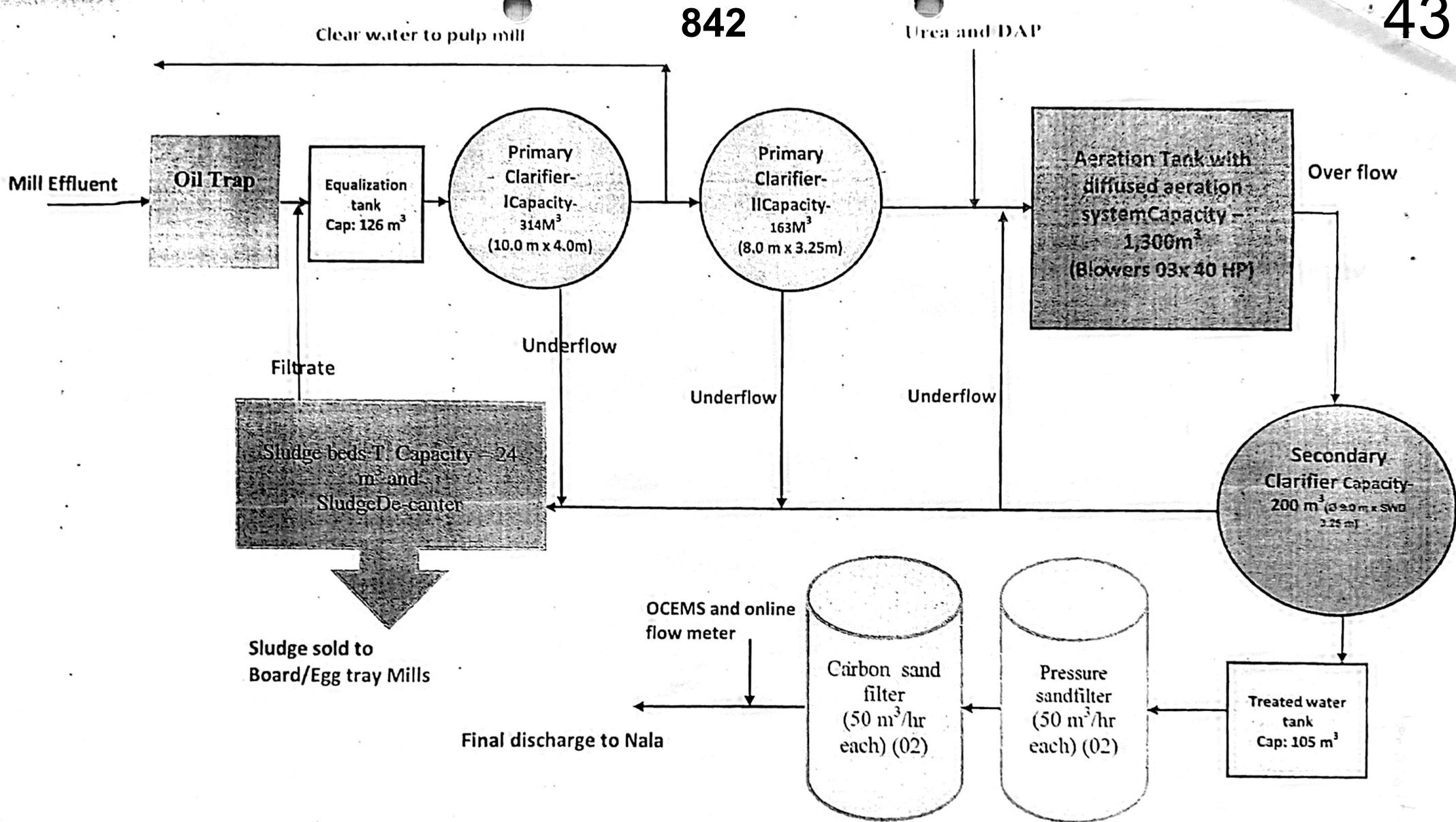
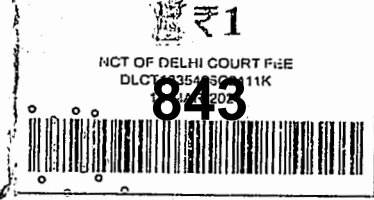
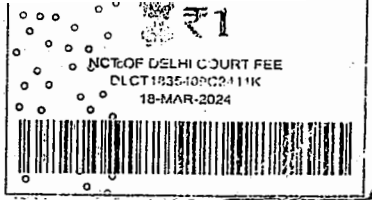


Fig.-2, Layout of existing ETP at M/s Uttranchal Pulp & Paper Mills (P) Ltd, Haridwar (U.K.)

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12/2/17



BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Original Application No. 79 of 2023

In Re: -

Hari Prakash

.... Applicant

Petitioner/Complainant/Appellant

Uttam Sugar Mills Ltd.,
Libberhedi & Ors.

VERSUS

..... Respondents

Respondent/Defendant/Opposite Party

KNOW ALL to whom these present shall come that I / We Respondent No.9, M/s. Uttaranchal Pulp & Paper Mills Pvt. Ltd. do hereby appoint:

MR. SAURABH JAIN
ADVOCATEOFFICE :
24, SUPREME ENCLAVE,
MAYUR VIHAR, PHASE - 1, DELHI 110091CHAMBER :
418, LAWYERS' CHAMBER,
M.C. SETALVAD BLOCK, SUPREME COURT,
DELHI 110001

Mob : 9811061093 ; e-mail : saurabhjain.adv@gmail.com

Enrol. No. D/501/2011

(herein after called the advocate/s) to be my/our Advocate in the above-noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other Court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and /or deny the documents of the opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, case and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/We undersigned that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event the whole or part of the fee agreed by me/us to be paid to the advocate remains unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 27th day of May 2024.

Accepted subject to the terms of the fees.

Saurabh Jain
Advocate

For Uttaranchal Pulp & Paper Mills (P) Ltd.

Narany Singh
Client
Director